
(2007) 06 AP CK 0086

In the Andhra Pradesh High Court

Case No : Writ Petition No. 12055 of 2007

D. Narayana Reddy

APPELLANT

Vs

Joint Collector and Another

RESPONDENT

Date of Decision : 18-06-2007

Acts Referred:

Essential Commodities Act, 1955 — Section 3
Penal Code, 1860 (IPC) — Section 409

Citation : (2008) 1 ALD 528 : (2008) 3 ALT 768 : (2007) 2 APLJ 261

Hon'ble Judges : G. Rohini, J

Bench : Single Bench

Advocate : Kothapalli Ram Mohan Chowdary, for the Appellant; Government Pleader for Civil Supplies, for the Respondent

Final Decision : Dismissed

Judgement

G. Rohini, J.—The writ petitioner is the authorized dealer of the fair price shop of Marutla-II Village, Kuderu Mandal, Ananthapur District. The 2nd respondent issued a show-cause notice-cum-suspension order dated 9-12-2003 calling upon the petitioner to show-cause as to why his authorization should not be cancelled on the allegation that he had misused 193 quintals of food for work and also suspending the authorization pending enquiry.

2. Though the petitioner submitted his explanation denying the allegations made in the show-cause notice, the same was not accepted and the authorization of the petitioner was cancelled vide proceedings of the 2nd respondent dated 15-10-2005.

3. It is to be noted that on the basis of the very same allegation of misappropriation of food for work rice, a complaint was lodged by the Mandal Revenue Officer, Kuderu before the Station House Officer, Kuderu Police Station. The same was registered as Cr. No. 88 of 2002 u/s 409 of Indian Penal Code and on the basis of the charge-sheet filed the matter was tried as CC No. 353 of 2004 by the Court of the Special Judicial Magistrate of First Class, Ananthapur. The

said criminal case, after full-fledged trial, ended in acquittal by order dated 28-2-2006 holding that the prosecution had failed to establish the guilt of the accused beyond reasonable doubt. Thereafter, the petitioner made several representations, the latest being on 11-5-2007 requesting the respondent to restore his authorization in the light of his acquittal in the criminal proceedings.

4. Alleging that the respondents failed to consider his request, this writ petition is filed seeking a mandamus that the inaction on the part of the 2nd respondent in reinstating the petitioner as fair price shop dealer as arbitrary and illegal and contrary to the provisions of Clause 5(4) of A.P. State Public Distribution Control Order, 2001.

5. I have heard the learned Counsel for the petitioner as well as the learned Government Pleader for Civil Supplies appearing for the respondents and perused the material on record.

At the outset, it is to be noted that the law is well-settled that the disciplinary proceedings for suspension or cancellation of licence are entirely different from the criminal proceedings. Hence, the mere acquittal by a competent Court of law long after the cancellation of the licence does not entitle the petitioner to seek restoration of the same.

6. Admittedly, in the case on hand, the authorization of the petitioner was cancelled after conducting due enquiry as provided under the A.P. State Public Distribution System Control Order, 2001 (for short, "PDS Control Order, 2001"). It is not in dispute that the petitioner allowed the said order of cancellation to become final.

7. However, the learned Counsel for the petitioner while placing reliance upon the proviso to Clause-5(4) contended that the respondents ought to have re-issued the authorization to the petitioner, having regard to his acquittal in CC. No. 353 of 2004 by the Court of the Special Judicial Magistrate of First Class, Ananthapur.

8. Clause 5(4) of the PDS Control Order, 2001 may be extracted hereunder:

(5) Issue of authorization to fair price shops and establishment:

(1) ...

(2) ...

(3) ...

(4) The appointing authority may, at any time whether at the request of the authorized fair price shop or authorized establishment or suo motu after making such enquiry as may be deemed necessary and for reasons to be recorded in writing, add to, amend, vary, suspend or cancel the authorization issued or deemed to be issued to him under this clause.

Notwithstanding anything contained in Sub-clauses (3) and (4) above, where a fair price shop dealer has been convicted by a Court of law in respect of

contravention of any order made u/s 3 of the Essential Commodities Act, 1955 (Central Act 10 of 1955) relating to any of the commodities mentioned in the schedule to this order, the appointing authority, shall, by order in writing, cancel his authorization:

Provided that such conviction is set aside in any appeal or revision, the appointing authority may, on application in Form-I made by the person whose authorization has been cancelled, re-issue the authorization to such person.

9. As could be seen, the second part of Clause 5(4) specifically provides for cancellation of the authorization of the fair price shop dealer on his conviction by a Court of law in respect of contravention of any order made u/s 3 of the Essential Commodities Act, 1955. However, the proviso requires that in the event of such conviction being set aside in any Appeal or Revision the appointing authority on a request made by the dealer may re-issue the authorisation to the same dealer.

10. In the case on hand, admittedly the authorization of the petitioner was not cancelled on the ground of his conviction by a Court of law. An enquiry was conducted independently into the alleged misappropriation of 193 quintals of food for work rice in contravention of Clause-17 and Clause 22(vii) of PDS Control Order, 2001 and after giving an opportunity to the petitioner to explain the said allegations and on the basis of the findings recorded, the authorization was cancelled by the appointing authority. The said order squarely falls under the first part of Clause 5(4) of the PDS Control Order, 2001. Hence, the proviso which is applicable only to the second part of Clause 5(4) has no application at all and it is not open to the petitioner to claim restoration of his authorization.

11. May be that, the criminal proceedings initiated against the petitioner on the basis of the same allegations ended in acquittal subsequently, however, the same would not entitle the petitioner to seek a mandamus compelling the respondents to restore the authorization.

12. The decision of the Division Bench in G. Rajababu Vs. Revenue Divisional Officer and Another, , relied upon by the learned Counsel for the petitioner is distinguishable on facts and does not support the contention raised by the petitioner that the impugned action of the respondents is contrary to the provisions of Clause 5(4) of the PDS Control Order, 2001.

Hence, the writ petition is hereby dismissed. No costs.